

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75122 of 2020

(On behalf of Appellant)

AND

Excise Appeal No.574 of 2011

(Arising out of Order-in-Appeal No.38/Kol-V/2011 dated 28.03.2011 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

M/s. Bata India Limited

(6A, S.N.Banerjee Road, Kolkata-700013.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V Commissionerate

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road,
Kolkata-700017.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.ANJANI KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75245/2020

FINAL ORDER NO. 75465/2020

DATE OF HEARING : 12 October 2020

DATE OF DECISION : 12 October 2020

P.K.CHOUDHARY :

After going through the Miscellaneous Application filed by the applicant/appellant, we find that the appellant has already filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and accordingly prays for withdrawal of their appeal.

2. In view of the said prayer, the appeal filed by the appellant is dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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